

**ASSAM ACT No. XXIII OF 1962**  
**THE ASSAM CATTLE PRESERVATION (AMENDMENT) ACT,**  
**1962**

(As passed by the Assembly)

[Received the assent of the Governor on the 7th September 1962]

[Published in the *Assam Gazette*, Extraordinary, dated the  
 11th September 1962]

*An*  
*Act*

*to amend the Assam Cattle Preservation Act, 1950*

Preamble. WHEREAS it is expedient to amend the Assam Cattle Preservation Act, 1950, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
 XIII of  
 1951.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:—

Short title,  
 extent and  
 commence-  
 ment.

1. (1) This Act may be called the Assam Cattle Preservation (Amendment) Act, 1962.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment  
 of section 3  
 of Assam  
 Act XIII  
 of 1951.

2. In section 3 of the principal Act, clause (ii) shall be deleted.

Amendment  
 of section 4  
 of Assam  
 Act XIII  
 of 1951.

3. In section 4 of the principal Act, clause (a) shall be deleted.

Amendment  
 of section 5  
 of Assam  
 Act XIII  
 of 1951.

4. For section 5 of the principal Act, the following shall be substituted, namely:—

Prohibition  
 of slaughter  
 of cattle  
 without  
 certificate.

5. (1) Notwithstanding anything in any other law for the time being in force or in any usage to the contrary, no person shall slaughter any cattle unless he had obtained in respect thereof a certificate in writing signed by the veterinary officer for the area in which the cattle is to be slaughtered that the cattle is fit for slaughter.

(2) No certificate under sub-section (1) shall be issued unless the veterinary officer is of the opinion (which shall be recorded) that—

(a) the cattle is over fourteen years of age; or

(b) the cattle has become permanently incapacitated from work or breeding due to injury, deformity or any incurable disease.

(3) Any person aggrieved by the refusal of the veterinary officer to issue a certificate under this section may, within fifteen days from the date of communication to him of such refusal, appeal to the prescribed authority against the order of refusal, and the prescribed authority may pass such orders thereon as it thinks fit.

(4) The prescribed authority may at any time for the purpose of satisfying itself as to the legality or propriety of any action taken under this section, call for and examine the record of any case, and may pass such orders thereon as it thinks fit.

(5) Subject to the provisions of this section, any action taken under this section shall be final and shall not be called in question in any Court".

Amendment  
of section  
7 of  
Assam  
Act XIII  
of 1951.

5. In section 7 of the principal Act,—

(i) in sub-section (1), the words "the certifying officer or" occurring between the words "of this Act" and "the veterinary officer" shall be deleted ;

(ii) in sub-section (2), the words and the comma (,) "the certifying officer," occurring between the words "shall allow" and "the veterinary officer" and also between the words "put to him by" and "the veterinary officer" shall be deleted.

Amendment  
of section  
11 of  
Assam  
Act XIII  
of 1951.

6. In section 11 of the principal Act, the words and the comma (,) "certifying officers," occurring between the words "All" and the words "veterinary officers" shall be deleted.

Amendment  
of section  
14 of  
Assam  
Act XIII  
of 1951.

7. In section 14 of the principal Act, the words "sub-sections (4) and (5) of section 5, or" occurring between the words "under" and "section" shall be deleted.

Amendment  
of section  
15 of the  
Assam  
Act XIII  
of 1951.

8. In section 15 of the principal Act, in sub-section (2),—

(i) in clause (a), the words "the certifying officers and" occurring between the words "service of" and "the veterinary officers" shall be deleted ;

(ii) after clause (c), the following shall be inserted as clause (cc), namely:—

"(cc) prescribing the authority under section 5 ;".